

## ACT No. II OF 1883.

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PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 26th January, 1883.)*

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An Act to amend the Elephants Preservation Act, 1879.

VI of 1879. **WHEREAS** it is expedient to amend the Elephants Preservation Act, 1879, in manner hereinafter appearing; It is hereby enacted as follows:—

For section 4 of the said Act, the following shall be substituted, namely:—

“4. Every wild elephant captured, and the tusks of every wild elephant killed, by any person not licensed under this Act, shall be the property of Government.”

Preamble.

Rights of Government with respect to certain elephants and tusks.